

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.227/09

Wednesday this the 29th day of April 2009

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

P.T.Balakrishnan,
S/o.Thevan,
Peon/Sr.DCM Office,
Southern Railway, Trivandrum.
Resident of Charuvuparambil,
Kottar Kavu, Mavelikkara, Alappuzha District.Applicant

(By Advocate Mr.M.P.Varkey)

Versus

1. Union of India represented by General Manager,
Southern Railway, Chennai – 600 003.
2. Sr. Divisional Commercial Manager,
Southern Railway, Trivandrum – 695 014.
3. Divisional Personnel Officer,
Southern Railway, Trivandrum – 695 014.Respondents

(By Advocate Mr.K.M.Anthru)

This application having been heard on 29th April 2009 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has filed this Original Application seeking a declaration that he is entitled to be considered for voluntary retirement and appointment on compassionate grounds to his son in terms of Annexure A-2 Circular of the Sr. DPO, Trivandrum dated 29.6.2006. According to the counsel for the applicant, the applicant's request for voluntary retirement has been rejected to which he has made Annexure A-4 Appeal to the General Manager, Southern Railway, Madras and the same is still pending.

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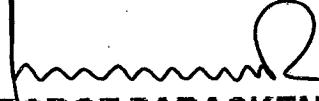
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2. In the aforesaid facts and circumstances of this case, we are of the considered opinion that this O.A can be disposed of at the admission stage itself by directing the respondents to consider the Annexure A-4 Appeal of the applicant dated 15.8.2008 within a period of two months from the date of receipt of a copy of this order. The O.A is disposed of accordingly. There shall be no order as to costs.

(Dated this the 29th day of April 2009)


K.NOORJEHAN
ADMINISTRATIVE MEMBER

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GEORGE PARACKEN
JUDICIAL MEMBER